



**Government of Jammu and Kashmir**  
**Revenue Department**  
**Civil Secretariat, Jammu/Srinagar.**

**NOTIFICATION**

Srinagar, the 14<sup>th</sup> June, 2019

SRO 405 .- In exercise of powers conferred by section 5 of the Jammu and Kashmir Land Revenue Act, Samvat, 1996 and in partial modification of Notification SRO 437 of 2014 dated 21<sup>st</sup> October, 2014, the Government hereby direct the exclusion of Patwar Halqa Samboora from Naiabat Kakapora (Existing), Tehsil Kakapora (New) HQ and its inclusion into Naiabat, Pampore (Existing), Tehsil Pampore (Existing).

**By order of the Government of Jammu and Kashmir.**

Sd/-

(Shahid Anayatullah)IAS

Commissioner/Secretary to Government,  
Revenue Department

Dated: 14-06-2019

No. Rev/S/06/2016

Copy to the:-

01. Financial Commissioner, Revenue, J&K, Srinagar.
02. Divisional Commissioner, Kashmir.
03. Commissioner Survey and Land Records, J&K for further necessary action as per rules and norms.
04. Secretary to Government, Department of Law, Justice and Parliamentary Affairs (W.7.S.C).
05. Deputy Commissioner, Pulwama.
06. OSD to Advisor(KS) to Hon'ble Governor, J&K.
07. Private Secretary to the Commissioner/Secretary to Government, Revenue Department.
08. Notification file / Stock file.

(Ghulam Rasool)KAS

Deputy Secretary to Government,  
Revenue Department